

GAZETTE

E X T R A O R D I N A R Y PUBLISHED BY AUTHORITY

No. 93

Imphal, Wednesday, August 7, 2024

(Sravana 16, 1946)

GOVERNMENT OF MANIPUR SECRETARIAT : LAW & LEGISLATIVE AFFAIRS DEPARTMENT

NOTIFICATION

Imphal, August 5, 2024

No. 2/20/2024-Leg/L: In pursuance of rule 150 of the Rules of Procedure and Conduct of Business in Manipur Legislative Assembly, the following Bill as introduced in the Manipur Legislative Assembly, in its sitting held on August 02, 2024 is hereby published in the Manipur Gazette:

1. The Dhanamanjuri University (Second Amendment) Bill, 2024 (Bill No.13 of 2024).

NUNGSHITOMBI ATHOKPAM, Commissioner (Law), Government of Manipur. (As introduced in the Manipur Legislative Assembly)

THE DHANAMANJURI UNIVERSITY (SECOND AMENDMENT) BILL, 2024

Α

Bill

further to amend the Dhanamanjuri University Act, 2017 (Manipur Act No.9 of 2017).

BE it enacted by the Legislature of Manipur in the Seventy-Fifth Year of the Republic of India as follows:-

1. (1) This Act may be called the Dhanamanjuri University (Second Amendment) Act, 2024.

(2) It shall come into force from the date of its publication in the Official Gazette.

2. In section 13 of the Dhanamanjuri University Act, 2017 (hereinafter referred to as the Principal Act),-

after sub-section (6), the following sub-section (6A) shall be inserted, namely:-

"(6A) There shall be a Senior Administrative Officer who shall be the principal administrative and establishment officer of the University and he shall be appointed in such manner and with such powers and perform such duties as may be prescribed by the Statutes.". Short title and commencement<u>.</u>

Amendment of section 13. 3. In section 14 of the Principal Act,-

(i) in sub-section (4), the proviso shall be deleted and (:) shall be replaced with (.).

(ii) after sub-section (5), the following sub-section shall be inserted, namely:-

"(6) Notwithstanding anything contained in sub-section (4), the Chancellor may, at any time after the Vice-Chancellor has entered upon his office, by order in writing, remove the Vice-Chancellor from office on grounds of incapacity, misconduct or violation of statutory provisions.". Amendment of section 14.

STATEMENT OF OBJECTS AND REASONS

In the Dhanamanjuri University Act, 2017 (Act No. 9 of 2017), some provisions require addition, deletion and modification.

Hence, this Bill.

Th. Basanta Kumar Singh Minister (Education), Manipur

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Imphal Date:, 2024

FINANCIAL MEMORANDUM

As and when the proposed legislation is enacted and brought into operation, there will be additional expenditure from the Consolidated Fund of the State.

EXTRACT OF THE RELEVANT SECTIONS OF THE DHANAMANJURI UNIVERSITY ACT, 2017 (MANIPUR ACT NO. 9 OF 2017)

<u>Section 14 (4)</u>: The Vice -Chancellor may hold office for the term not exceeding five years from the date on which he enters upon his office or until he attains the age of Seventy years whichever is earlier, and shall, on the expiration of his term of office, be ineligible for reappointment to the office:

Provided that with the approval of the Chancellor, the Vice -Chancellor may notwithstanding the expiration of his term, continue to hold his office until his successor is appointed and enter upon his office up to a maximum period of one year.
